

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-718/ND/2022

IN THE MATTER OF:

Union Bank of India

.....Applicant

Vs.

I World Business Solution Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 07.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Karanveer Jindal, Adv.
Ms. Ekta CHoudhary, Mr. Divyank Dutt Dwivedi,
Ms. Aditi Sharma
For the Respondent : Mr. Nikhil Kohli, Ms. Akshaya Ganpath

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and submitted that they have filed their written submission which is now reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they could not file the written submission for want of instructions. Vide order dated 08.04.2024, last opportunity was given to the Corporate Debtor to file their written submission. As mentioned in the said order, Ld. Counsel on behalf of the Corporate Debtor had also submitted their inability to argue the matter and that was the same situation on the previous

occasions also i.e. on 09.01.2024 and 01.03.2024. In view of this, right to file written submission by the Corporate Debtor is closed. Order in this matter is **reserved.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)